

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
CP(CAA)/24/ND/2021

IN THE MATTER OF:

Tagus Realtech Pvt Ltd
And
Yule Propbuild Pvt Ltd

...

Applicant

Under Section 230-232 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartikeya Goel, Adv.
For the RD : Ms. Jyoti Khurana, Adv.
For the OL : Mr. Kartikeya Asthana, Mr. Awnish Kumar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing and seeks some time to file rejoinder to the report filed by the RD. Learned Counsel for the OL is present and has submitted that they have no objection to this application filed under Section 230-232 of the Companies Act, 2013. Let this matter be posted to 27.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)